N O T I C E

In Partial modification to the Judicial Assignment at the **High Court of Bombay at Goa**, which has come into effect from 06.06.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 13.06.2022 :**

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **M. S. SONAK** **AND** The Hon'ble Shri Justice **R. N. LADDHA** **Commercial Appellate Division Bench** **MONDAY TO WEDNESDAY** **[Regular Division Bench]** **(DIVISION BENCH-I)** **Court Room No. 2**	For admission, hearing and order matters therein :- Civil and Criminal matters and applications therein pertaining to Division Bench.
2	The Hon'ble Shri. Justice **SANDEEP K. SHINDE** **AND** The Hon'ble Shri. Justice **R. N. LADDHA** **FRIDAY** **[Special Division Bench]** **(DIVISION BENCH-II)** **Court Room No. 3**	To hear and dispose of the matters of the Division Bench, wherein the Hon'ble Shri. Justice M. S. Sonak has passed orders of recusal.

3	The Hon'ble Shri Justice **M. S. SONAK** **THURSDAY AND FRIDAY** **Single Bench-I** **Court Room No. 2**	Final Hearing of First Appeals pertaining to MACT and LAC.
4	The Hon'ble Shri. Justice **SANDEEP K. SHINDE** **MONDAY TO THURSDAY** **[Single Bench-II]** **Court Room No. 3**	For admission, hearing and order matters therein :- **On Monday & Tuesday** A) All Civil matters pertaining to Single Bench and not assigned to any other Court. B) To hear and dispose of the matters pertaining to the Single Bench (Civil) wherein the Hon'ble Shri. Justice M. S. Sonak has passed order of recusal. **On Wednesday and Thursday** A) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. B) Matters under Companies Act, 1956 and Companies Act,2013. C) All Criminal matters pertaining to Single Bench and not assigned to any other Court.
5	The Hon'ble Shri. Justice **R. N. LADDHA** **THURSDAY** **[Single Bench-III]** **Court Room No. 4**	Final hearing of Criminal Appeals of odd years.

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A) From Monday to Wednesday, the urgent mentioning and placing of the matters pertaining to the Single Bench-I are allowed before the **Hon'ble Shri. Justice M.S.Sonak** after the Division Bench work is over.

B) On Thursday and Friday the Regular Division Bench will take up the urgently mentioned matter/s (if any) pertaining to Regular Division Bench as per its convinience

C) On Friday the urgent mentioning and placing of the matters pertaining to the Single Bench-II are allowed before the **Hon'ble Shri Justice Sandeep K. Shinde** after the Division Bench-II work is over.

D) In case of First and Second Appeals, if two or more appeals are tagged together, which are of odd and even years, the subsequent tagged appeal shall be placed with earliest appeal.

E) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice M. S. Sonak** is allowed before the Court presided over by the **Hon'ble Shri. Justice Sandeep K. Shinde** and vice versa.

F) The urgent mentioning and placing of matters pertaining to the single bench-II presided over by the **Hon'ble Shri. Justice R. N. Laddha** is allowed before the Single Bench-I presided over by the **Hon'ble Shri. Justice Sandeep K. Shinde.**

High Court, Appellate Side,	)	By Order,
Bombay.	)	Sd/-
	)	(V. R. Kachare)
Date : 8th June 2022	)	Registrar (Judl-I)